

No.L-11025/05/2013-Jus
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, Mansingh Road,
New Delhi, the 16th April, 2014.

To

The Chief Secretaries,
All State Govts./UT of Delhi and Chandigarh,

Subject: Payment of Dearness Allowance to the Judges of Supreme Court and High Courts.

Sir,

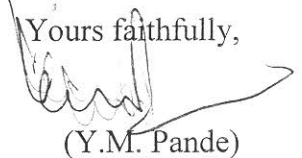
I am directed to refer to this Department's letter of even number dated 10th October, 2013 on the above subject and to say that the Ministry of Finance, Department of Expenditure, vide O.M. No.1/1/2014-E.II(B) dated 27.03.2014 (copy enclosed) has revised the rates of Dearness Allowance (D.A.) payable to Central Government employees w.e.f.1st January, 2014. As per the revised rates the Central Govt. employees are entitled to Dearness Allowance @ 100% (revised from 90% to 100%).

2. The revised rates of Dearness Allowance are also admissible to the Members of All India Services by virtue of the provisions contained in Rule 3 of the All India Service (D.A) Rules, 1972.

3. By virtue of the provisions contained in Rule 2 of High Court Judges Rules, 1956 and Rule 6 of the Supreme Court Judges Rules, 1959, the Judges of the High Courts and Supreme Court are also entitled to the revised rates of Dearness Allowance w.e.f.01.01.2014 at the same rates (100%) as are admissible to the members of All India Service. The admissibility of Dearness Allowance would be subject to other conditions as stipulated by D/o. Expenditure's above-mentioned O.M.

4. This issues with the concurrence of Integrated Finance Division vide Dy. No.350/AS&FA/2014 dated 15.04.2014.

Yours faithfully,



(Y.M. Pande)

Deputy Secretary to the Government of India

Tel: 23072135.

Copy forwarded for information and necessary action to:

1. Secretary General, Supreme Court of India, New Delhi.
2. Registrar Generals, all High Courts.
3. Pay and Accounts Office, Supreme Court of India, New Delhi.
4. Pay and Accounts Office, No. XIV, Fire Station Building, Shanker Road, New Delhi.
5. Accountant Generals of all States.

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6. O/o C&AG, Bahadur Shah Zafar Marg, New Delhi.
7. Central Administrative Tribunal, 61/35, Copernicus Marg, New Delhi.
8. Registrar, Krishna Water Disputes Tribunal, Trikoot-I, 3rd Floor, Bhikaji Cama Place, New Delhi-110 066.
9. Director (Finance), Ministry of Law & Justice, Shastri Bhavan, New Delhi.
- ✓ 10. Shri Patnaik, Consultant, JR Desk- with the request to upload the above circular in the website of this Department.
11. Guard file.



(Y.M. Pande)

Deputy Secretary to the Government of India

No. 1/1/2014-E-II (B)
Government of India
Ministry of Finance
Department of Expenditure

North Block, New Delhi
Dated: 27th March, 2014

OFFICE MEMORANDUM

Subject: Payment of Dearness Allowance to Central Government employees - Revised Rates effective from 1.1.2014.

The undersigned is directed to refer to this Ministry's Office Memorandum No. 1-8/2013-E-II (B) dated 25th September, 2013 on the subject mentioned above and to say that the President is pleased to decide that the Dearness Allowance payable to Central Government employees shall be enhanced from the existing rate of 90% to 100% with effect from 1st January, 2014.

2. The provisions contained in paras 3, 4 and 5 of this Ministry's O.M. No. 1(3)/2008-E-II(B) dated 29th August, 2008 shall continue to be applicable while regulating Dearness Allowance under these orders.

3. The additional installment of Dearness Allowance payable under these orders shall be paid in cash to all Central Government employees.

4. The payment of arrears of Dearness Allowance shall not be made before the date of disbursement of salary of March, 2014.

5. These orders shall also apply to the civilian employees paid from the Defence Services Estimates and the expenditure will be chargeable to the relevant head of the Defence Services Estimates. In regard to Armed Forces personnel and Railway employees, separate orders will be issued by the Ministry of Defence and Ministry of Railways, respectively.

6. In so far as the employees working in the Indian Audit and Accounts Department are concerned, these orders are issued with the concurrence of the Comptroller and Auditor General of India.


(A. Bhattacharya)

Under Secretary to the Government of India

To

All Ministries/Departments of the Government of India (as per standard distribution list).

Copy to: C&AG, UPSC, etc., as per standard list, (with usual number of spare copies).

फा.सं.1/1/2014-ई-II (बी)

भारत सरकार
वित्त मंत्रालय
व्यय विभाग

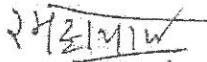
नॉर्थ ब्लॉक, नई दिल्ली
दिनांक 27 मार्च, 2014

कार्यालय ज्ञापन

विषय: केन्द्र सरकार के कर्मचारियों को महंगाई भत्ते का भुगतान - 01.01.2014 से लागू संशोधित दरें।

मुझे उपर्युक्त विषय पर इस मंत्रालय के 25 सितम्बर, 2013 के कार्यालय ज्ञापन संख्या 1-8/2013-ई-II(बी) के संदर्भ में यह कहने का निदेश हुआ है कि राष्ट्रपति ने केन्द्र सरकार के कर्मचारियों को देय महंगाई भत्ते की मौजूदा 90 प्रतिशत की दर को 01 जनवरी, 2014 से बढ़ाकर 100 प्रतिशत करने का निर्णय लिया है।

- इन आदेशों के अंतर्गत महंगाई भत्ते का विनियमन करते समय, इस मंत्रालय के 29 अगस्त, 2008 के कार्यालय ज्ञापन सं.1(3)/2008-ई-II(बी) के पैरा 3, 4 और 5 में निहित उपबंध लागू होंगे।
- इन आदेशों के तहत देय महंगाई भत्ते की अतिरिक्त किस्त का भुगतान केन्द्र सरकार के सभी कर्मचारियों को नकद किया जाएगा।
- महंगाई भत्ते की बकाया राशि का भुगतान मार्च, 2014 के वेतन के भुगतान की तारीख से पहले नहीं किया जाएगा।
- ये आदेश, रक्षा सेवा प्राक्कलनों से वेतन प्राप्त करने वाले असैनिक कर्मचारियों पर भी लागू होंगे और यह व्यय, रक्षा सेवा प्राक्कलनों के संगत शीर्षक के नामे डाला जाएगा। सशस्त्र बल कर्मियों और रेलवे कर्मचारियों के संबंध में क्रमशः रक्षा मंत्रालय और रेल मंत्रालय द्वारा अलग से आदेश जारी किए जाएंगे।
- जहां तक भारतीय लेखापरीक्षा और लेखा विभाग में कार्यरत कर्मचारियों का संबंध है, ये आदेश भारत के नियंत्रक एवं महालेखापरीक्षक की सहमति से जारी किए जाते हैं।


(ए.भट्टाचार्य)

अवर सचिव, भारत सरकार

सेवा में

भारत सरकार के सभी मंत्रालय/विभाग (मानक वितरण सूची के अनुसार)।

प्रतिलिपि:-

नियंत्रक एवं महालेखापरीक्षक, संघ लोक सेवा आयोग आदि, मानक सूची के अनुसार, (सामान्य संख्या में अतिरिक्त प्रतियों के साथ)।